Cess Bill. 1985THE VICE-CHAIRMAN (SHRI

M. P. KAUSHIK): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 34 and the Schedule were added to  $th_e$  Bill.

Clause 1, tlie Enacting Formula and the Title were added, to the Bill.

SHRI KHURSHID ALAM KHAN: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE CHAIRMAN (SHRI M. P. KAUSHIK): I shall now put the motion regarding the second Bill. The question is:

"That Bill to provide for the levy and collection, by way of cess, of a duty of custom^ on the export of certain agricultural and processed food products for the development and promotion of their export and for matters connected therewith as passed by the Lok Sabha be taken into consideration."

The motion was adopted,

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We shall now take up clause by clause consideration of the Bill.

Qtauses 2 to 4  $wer_e$  added to the Bill-

Clause 1, the Enacting Formula and the Title were added to the Bi

SHRI KHURSHID ALAM KHAN: Sir. I move-

"That the Bill be returned."

 $\mathit{Th}_{e}$  question was put and the mation was adopted.

## THE OF INDIA BILL, 1985.

THE MINISTER OF TRANSPORT (SHRI BANSI LAL): Sir. I beg to move:

'That the Bill to provide for the constitution of an authority regulation and development dian Waterways for purpos^ chipping and navigation and matters connected therewith or in cidental thereto, as passed by the Lok Sabha, be taken into consideration."

From times immemorial, inland water transport has served as a cheap and economic means of transport and continues to be so. With the development of rail and roads, this mode o'f transport had remained neglected.

The Government has beer aware of the need  $io_r$  bringing inland water transport to its rightful place in the overall transport system of the country..

Under the Constitution, the role of the Union is, however, limited to regulating the shipping and navigation of national waterways declared as such by Parliament as also the regulations of shipping and navigation on other inland waterways as regards mechanically propelled vessels.

Based on the recommendations of al committees including the National Transport Policy Committee relating to the assumption of responsibilities for maintaining the waterways by the Central Government, the Government have identified the following water ways as suitable for being declared as national waterways:

- (i) The Ganga Bhagirathi -Hooghly River System;
- (ii) The Brahmaputra;
- (iii) The Sunderbans;
- (iv) The Godavari;

- (v) The West Coast Canal;
- (vi) The Mandovi and Zuari Rivers and Cumberjua Canal in Goa;
- (vii) The Narmada;
- (viii) The Mahanadi;
- (ix) The Krishna; and
- (x) The Tapi.

The river Ganga between Allahabad ?md Haldia has already been declared as national waterway.

The inland Water Transport Directorate in the Department of Surface Transport which is presently looking after the development of inland waterways and water transport is illequipped to discharge the responsibilities for proper development of national waterways. The National Transport Policy Committee (1960) had recommended setting up of an independent authority  $f_{0r}$  development, maintenance and regulation of national waterways. This recommendation has been accepted.

Accordingly, it is proposed to set up an independent authority to be known a<sub>s</sub> 'Inland Waterways Authority of India The Authority will discharge the responsibilities and functions of the Central Government in aspect of national waterways, with regard to development, maintenance and regulation on such waterways for shipping and navigation, and also to organise studies and investigations on waterways to be taken up fo<sub>r</sub> declaration as national waterways. The present Bill i<sub>s</sub> to achieve the aforesaid purpose.

The Inland Waterways Authority of India Bill, 1385, i<sub>s</sub> an important step to ensure adequate attention to inland water transport mode and I commend to this Hou<?c for acceptance.

The question was proposed.

SHRI PARVATHANENI UPEND-RA (Andhra Pradesh); Sir, I welcome the introduction of tlus Bill providing for the creation of an Inland Waterways Authority to regulate the development and maintenance of the national waterways. Sir, the development of the inland waterways for navigation purposes has been neglected. We remember the days when large quantities of timber used to be moved over our canal and river systems. Also, there used to be a lot of passenger traffic at a number of places through country boats and mechanised boats. But gradually this traffic is going down and the usage of inland waterways for navigational purposes is going down. One of the reasons is that not enough attention has been paid to the maintenance of our canal sysem. Today we find that most of them 3re unsuitable for navigational purposes. A lot of garbage and rubbish is throwrt into the rivors and the canals and there is erosion of banks. A very Inadequate attention is paid to the maintenance of these waterways. A> a result, we find that sometimes they are useless even as irrigation channels because there is a lot of siltage. Unless we take immediate steps to rectify them and improve the living and remove the siltage, most of these waterways. wiH not be suitable for navigational purposes. For examplethe Buckinghan canal used to be hi such a first-clas<sub>s</sub> condition for navigational purposes. But its use as a navigation channel is being reduced. Similarly, because of bad maintenance of river ghats and inadequate attention paid to the launch services, there have been a number of boat tragedies discoura,ging people from travelling by these waterways. That fear has also to be removed from tlie people's minds by controlling the movement of these rivers boats, whether they are mechanised or other-

Dams have been built at a number of places across the rivers and they have been built without keeping in [Shri Parvathaneni Upendra]

view tne ultimate usage of the canal system for navigational purposes. Unless we make some alternative arrangements at the dam sites, continuous navigation from one place to another wiH be difficult. Similarly, the bridges are not high enough at a number of place, to allow free movement of vessels in the canal system. They also require to be modernised and they have to be improved.

There is great scope for development of tourism by making the inland navigation attractive by introducing boat services, etc. Kerala has mpted that. A number of States have attempted that. Even in Goa it is being done. There is a potential foT improving tourism also.

Ultimately, if this system and thi\* ikage have to be successful and it this authority has to be successful, Ave have to think of linking these various river.; adequately from North to South or West to East so that there can be continuous navigational movement of traffic in these river... canals.

With these observations, I supporL the Bill.

थी सुखबेन प्रसाद (उत्तर प्रदेश) : वाइस चेयरमैन सर, हमारे यहां जो इनलैंड वाटर अवारिटी बिल पेण है उसका मैं स्वागत करता है। एक बात जो सबसे ग्रहम है वह यह कि यदि हम प्राचीन भारत के नक्से पर नजर डाले तो जितने भी हमारे बड़े घहर हैं से निदियों के किनारे बसे हए हैं। उसका कारण यही था कि नेवीगेशन में मुविधा थी और एक जगह से माल और आदिमियों को लाने ले जाने में आसानी थी. फ्रेकिन ज्यों-ज्यों रामाज ने तरक्की की गौर रेल भौर रोड का विस्तार हमा, हमारी नदियां एक तरह से नेगलेक्टेड हो गयों। यह बड़ी खशी की बात है कि हमारे माननीय मेली जी ने यह बिल लाकर नदियों की महत्ता पर पुनः ध्यान दिया है।

श्रीमन, जिन जिन निदयों का नाम जिथा गया है उनके संबंध में मुझे कुछ बातें जरूर कहनी हैं और वह यह कि बहुत सारी निदयां ऐसी हैं जिनका पानी केनाल के जिरये सिचाई के लिए इस्तेमाल होता है क्योंकि ऐसा भी देखने में श्राता है कि गैमियां में गंगा का पानी एकदम सतह पर आ जाता है। इसी तरह से गोदावरी, महानदी, कावेरी का भी पानी है। ब्रह्मपुत्र में पानी बराबर बना रहता है। लेकिन ऐसी सुरत मं गिमयों के दिनों में जब सिचाई की बड़ी जरूरत होती है और नेवीगेशन की जरूरत पड़ेगी तो क्या स्विति होगी इस पर मैं गाननीय मंत्री जी का ध्यान दिलाना चाहूंगा।

अभी हमारे उपेन्द्र जी ने इस बात का जिक किया है कि नदियों पर जगह-जगह डैम बने हुये हैं. रेलवे के पुल बने हुये हैं, जब नदियों में स्टीमर या नावें चलेंगी तो उनके रास्ते में जो वाघाएं आयेंगी उसके बारे में भी माननीय मंत्री जी का ध्याम साक्षित करना चाहूं। कि इस बारे में फिर कौन सी व्यवस्था होगी जिसके जरिये हम इन कठिनाईयों को इर कर सकेंगे।

तीसरी चीज जिसके बारे में में माननीय मंत्री जी का घ्यान श्राकृषित करना चाहूंगा वह यह है कि हमारे सारे ऐसे छोटे तबके के लोग है जिनका जीवनधापन निद्यों के सहारे हैं, जो नावें चला कर जीवनधापन करते हैं या मछलियां मारकर जीवनधापन करते हैं या मछलियां मारकर जीवनधापन करते हैं। यदि निद्यों की नेशनल चाटरवेज में परिणत कर देते हैं तो उनकी क्या पोजीशन होगी ? वे अपने जीवनधापन के लिये इनका उपयोग कर सकेंगे श्रथदा नहीं कर सकेंगे

एक वात की छोर में और ध्यान विलाना चाहूना कि अथारिटी के लिये प्रोबीअव है कि वह लैंड कहीं में एक्वाथर कर सकती है। इस संबंध में हमारा एक सुझाव है कि आप भरसक इस बात से बचें कि जो छोटे किसान हैं उनकी जमीत एक्वाथर न की जाय क्योंकि उनकी सारी रोजी उसी पर निर्मेर करती है।

श्रीमन्, जहां तक अधारिटी का सवाल है, उसमें एक बात का ग्रीर जिक्र ग्राया है ग्रांर वह ग्राया है एसोशिएट मेम्बसं का। वह जब चाहे एसोशिएट मेम्बर को नामिल कर सकती है और उससे राय ले सकती है, लेकिन उनको बोट देने का अधिकार नहीं होगा। लेकिन एपेक्स बोडी है जो एड शाइस करेगी अवारिटी को समय-समय पर। ऐसी सुरत में एसोशिएट मेम्बर की क्या आवश्यकता पहेंगी, इसको मैं समझ नहीं पा इहा हूं। वें एक बात ग्रौर निवेदन करना चाहता हं कि इस के स्टेटमेंट ग्राफ ग्राब्जेक्टस ऐंड रीजन्स में कही गयी है बाटर ट्रांस्पोर्ट को प्रमोट करने की बात और दूसरे एडवांटेज की बात कहीं गयी है और इस का मैं तहे-दिल से स्वागत करता हूं क्योंकि इससे हम बाटर पोल्यशन से और एउर पोल्यशन रे। वच प्रकृत हैं क्योंकि इसमें डिजिल के द्वारा या पैट्रोल के द्वारा जो खर्च होता है वह बचेगा ग्रीर हम पानी की पावर को ज्यादा से ज्यादा इस्तेमाल करेंगे स्रीर दसरी चीजों से हम वचेंगे। लेकिन इसके साथ एक बात और दी गयी है इसमें कि: Energy efficiency, gentration of employment among the weaker sections'

यह किस तरीके से बीकर सेक्शन्स में एफीजियेंसी को प्रमोट कर सकता है यह बात मेरी समझ में नहीं आती। हम एथारिटी तो जायम करें लेकिन माल को उतारने और चढ़ाने में, लाने और ले जाने में कुछ कुलियों की व्यवस्था जरूर कर सकते हैं लेकिन बहुत से लीग जी अपनी रोजी के लिए इन नदियों पर ही निर्भर करते हैं उन के लिए क्या आप तालमेल बिठायेंगे इस वारे में हम को ध्यान देना है और माननीय मंत्री जी को उन के लिये सोचता है। वाकी इस बिल में जो प्राविजन अयारिटी के होते है वह दिये गये हैं, लेकिन मैं यह चाहता हं कि जिस तरीके से छाप ने नदियों के लिये उनलैंड वाटर वेज का एक विल पेश किया है उसी तरीके से वडी-वडी झीलों, बड़े-बड़े तालाबों ग्रीर दूसरी चीजों के हारा एक स्थान से इसरे स्थान पर माल ले जाने के लिये भी ध्यान देना चाहिए ताकि उन का भी उपयोग किया जा सके। साथ ही मैं चाहंगा कि जहां पर आप इस तरह की अवारिटी कायम कर रहे हैं वहां पर जहां निदयों के पैटे उचले हो गये हैं उनको गहरा करने की भी भी कोशिश करेंगे और वाटर पोल्यूशन की जो बात चल रही है मेरा ख्याल है कि अगर उसको यह अथारिटी हो कंट्रोल करे तो यह एक अध्छी बात होगी और हमारा खर्च भी उस पर कम आयेगा। इन शब्दों के साथ मैं इस बिलका समर्थन करता हूं।

DR. R. K. PODDAR (West Bengal); Mr. Vice-Chairman, Sir, this is also a very welcome piece of legislation and I thank the Minister for bringing it forwaid. But I must say that this should have received the attention of the Minister long ago. Water transport, as you know is the least-expensive and less-pollution causing means of transport, suitable especially for bulk materials like coal, fertilisers, cement etc. But while we are spending thousands of crores or. other means of transport in which the multi-nationals and national capitalists are interested, this means of transport is being neglected, has been neglected for long, in answer to a question. Question No. 9478, tlie Minister of Shipping nnd Transport supplied some data. I find from this that in the Fifth Five Year Plan period, we spent only Rs. 3 crores and 85 lakhs. In the Sixth Five-Year Plan, the allocation was only Rs. 31 crores. For this reason even if the Government has declared that there are 10 waterways which deserve to be national waterways, it has accepted only one, that is, the Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly River.

Now. the Government lias given lots of promises in the past to the Members of Parliament. In reply to Unstarred Question No. 2018 on 8-3-1984 the Minister said:

[Dr. R. K. Poddar]

"Th<sub>6</sub> realisation of the naviga-'ho;. . national waterway requires a long-term development. Action has already been initiated for the development of waterway for navigation from Haldia to Farakka. At present the river services upto Farakka are being operated by Central inland Water Transport Corporation, Calcutta, it could be extended further upstream when the navigational lock at Farakka is commissioned for which purpose, civil works, metre gates and hoists, radial gates control arrangements bulk head gates etc. haVe been completed and further action lor commissioning the lock is ready in progress. For the stretch "between Haldia and Farakka, however, a scheme costing Rs. 189.50 lakhs which envisages river training works, terminal facilities selected locations, aids to navigation and channel marking and pilotage and survey and is being implemented. For the stretch between Farakka and Patna, a scheme at an estimated cost of Rs. 3&0 lakhs for provision of infra-structural facilities including rive, training etc. is in the process of finalsation As regards the stretch between Patna and Allahabad, it is pioposed to launch a pilot project to identify further measures to be taken in this stretch for introduction gular river services. The coat of the project is estimated ito be Rs. 950 lakhs and it procurement of crafts and dredgers' taking up of dredging and conservancy a5 part of tlie study, installation of river services carry cargo on experimental basis and to facilitate study etc"

I want to know what has happened to those promises, whether these have been realised by now or not. Ry giving the status of Authority to the moribund agencies like the Central Inland Water Transport Directorate, no

doubt you will be giving *it* administrative teeth but these administrative teeth will have nothing to chew unless some funds are given to this Authority. So, enough funds may be nade available to this Authority.

Sir, this is an important means of transport which requires to be speedily developed in our country. I would like to recommend that not only this stretch between Haldia and Allahabad bu all the other nine waterways should also receive enough attention so that much of the bulk tarnsport in our country could be diverted to this inland water transport and the load on the railways can be reduced.

Finally, Sh-, in uanse 3, sub-clau\0

(3), it is said:

'The Authority s'-iall consist of ithe following members, namely:

- (a) a Chaiman;
- (b) a Vicc-Cloarran; and
- (c) such ttswbr of persons, not exceeding jive, to be appointed by t!i<sub>e</sub> Cential Government."

Already there is a tendency to centralise everything which is hampering the development of healthy Centre-State relations. The rivers pass through three States, i.e. Uttar Pradesh, Bihar and West Bengal. Their representative must be on this Authority. Otherwise, how can there be harmonious development of inland waterways in the country? I would request the hon. Minister to consider this seriously and change this constitution and include the representatives of the States through which the riare passing, or through which the canals in future will pass. With thesg words, I conclude.

श्री महेन्द्र मोहन मिश्र (बिहार) : उपसभाध्यक्ष महोदय, मैं इस विधेयक का समर्थन करता हूं और यह विधेयक बहुत उपयुक्त ही है जैसा कि मंत्रो जो ने कहा थों । मना जी ने जैसे नेशनल दासपाट transferred to some other कमीशन की अनुशंसा की, इसी तरह से ment Department. No doubt यह होगी कि हमारी गंगा नदी जो हमारे National Airport Authority in यू पी और बंगाल को मिलती है इसका tion to the International मा जाती है। गंगा हमारा थोड़ा सो भी Processed Development है वह फलड़ की चपट में झा अति हैं। plementing tirne-bound खोला है, व टर मैनेजमेंट को ब्यवस्था की bers? है तो उससे हमारे नेवीगेशन में, सिचाई में मदद मिलेगा । स्थापार भी बड़ेगा SANTOSH भौर चीपस्ट ट्रांसपोट को व्यवस्था इसके Chair]. र्जारये होगी । जैसा हमारे सुखदेव प्रसाद जो ने कहा कि जो वर्ग नेवीगेशन में लगा हम्रा है, हमारे फिशरमैन लगे हये हैं, न डबे उनको पूरी मदद दी जाय इसकी purpose. व्यवस्था करें । इस बिल में उनका पार्टी- .ialking. सिंपशन करने की व्यवस्था द्यापको करनी चाहिये । इन्हीं मन्दों के साथ मैं इस बिल rashtra).: They are listening. का समर्थन करता है।

Vice-Chairman, Sir, I will continue later on. welcome this Bill, but I am sorry to THE VICE - CHAIRMAN pciit out that it has taken 35 years SANTOSH KUMAR for the Government to find out that hear. tne Inland Water Transport Directo- SHRI M. KADHARSHA: Sir, I wonposefully and effectively though there authoritatively when is only one National Waterway— authoritatively when there namely, Ganga-Hooghly. Since the 1\*1-1557 RS—10

कि रेल, यातायात या ट्रांसपोर्ट के चलने land Waterways Authority of India is से जो हम लोगों को प्रानी योजनाएं पानी being created through this Bill, which के जरिये जो यतायात में भारतवर्ष में, 1 also have many Advisory Counticul संदियों से चल रही थी वह उप्प पड़ गया be wound up and the staff may be Govern-यानायात को सुविधा के लिये भी सोचना rectorate has to function now for the चाहिये । इसके बनने से दो बार्ते होगी । Inland Waterways Authority, parkin -पानी के जरिये जो हमारा यातायात होगा son's Law should not be extended in-वह नस्ता होगा और वरसों से इलाहाबाद definitely. It looks as though trie Central Government has been obses-sed with the mania of seating autho-जो चलती थी वह होगा। सबसे बड़ी बात rities. The other day they created the पेटा ऊंचा हो गया है। थोड़ा सा वारिश Authority. Just now wa passed a Bill हो जाने स इसमें सैलाब भा जाता है, बाढ़ for establishing the Agricultural and Processed Food Products Export Authority. Now (his पानी नहीं ले पाती । नतीजा यह होता Authority is bein,s; created. While the है कि उसके क्रांस पास के प्रांत, जो शहर hon'ble Prime Minister is for improgrammes जब नेवीगेशन होगा, जहाज चलने लगेंगे, for alleviating the misery of the mas-नेवागेशन का ब्यवस्था होगा तो जो सिल्ट ses, tha Ministers at the Centre are जमा हुआ है वह निगल जायगा। जैसा Authorities. What happens to the Na-हमारे प्रधान मंत्रों जो ने भी कहा कि पानी tional Water Resources Council की बाबस्या के लिये हमने एक मंत्रालय which the Chief Ministers are mem-

> VICE-CHAIRMAN (SHRI KUMAR SAHU)

Will this Authority coopt the Secretaries to the State Governments who are incharge of waterways? If this i? मंत्री जो उनकी उसमें लगायें। उनका उद्योग not done, thi3 Authority will serve no Sir. the hon. Ministers

> MISS SAROJ KHAPARDE (Maha-

KADHARSHA: No, SHRI M. thev KADHARSHA (Tamil are not listening. Let them finish

> (SHRI. SAHU): Please

rate has not been functioning pur-der how this Authority can function there

[Shri M. Kadharsha] The home State of the Minister itself has been affected. There are so many river water disputes like the Ravi-Sutlej' in the North, the Cauvery in tlie South, the Mahanadi in the East and the Narmada in the West. When the peasants ot Thanjavur District the are thirsting for water-not for drinking, but for their fields—they do not get water in the Cauvery river because of the unresolved Cauvery water dispute. This is hanging fire for thest so many years. Similarly, the Krishna Canal Project which will not only give water for the parched earth in Rayalaseema but also to the dry throats of the people of Madras, is not being assisted by the Centre, I am sorry to point out, though both the States of Tamil Nadu and Andhra Pradesh are contributing funds from their limited resources. Can the Minister deny that after completion of the Krishna Canal it can be used as a national .waterway also?

Sir, the former chief of Indian Navy and the then Chief of Southern Naval Command have opined in writing that the Sethusamudram Project is a strategically important waterway for the Naval ship, from West to East and vice-versa. They have said this before the Lakshminarayanan Committee of the Transport Ministry which has given its report. Even the first Prime Minister, Pt. Jawaharlal Nehru, had asked the Planning Comanission to take this Project as an advance Plan project for inclusion in the Third Five-Year Plan. So ni recently stressed about the importance of this, project in his address to the National Development Council Unfortunately, no concrete steps have been taken so far.

I demand that this Inland Water-T<sub>1</sub> ays Authority should take up first the Sethusamudram Project, if it wants to prove that it is concerned with nation's defence. Our naval and merchant ships have to come around

Sri Lanka in their movement. That •means, they become the easiest targets of attack during some crisis in the Indian Ocean. The Sethusamudram Project is, the only project which can give security and safety to our naval and merchant fleet. 1 hope that the hon. Minister realises the importance of this project and takes up this project for implementation, in consultation with the Defence Ministry. Since he was himself the Defence Minister in the past, he may be knowing better than me.

Similarly,, the Buckingham Canal connecting Andhra and Tamil Nadu was being utilised as a waterway during the Second World War by British regime. Today it has become a stinking drain. This Buckingham Canal should also be taken up for implementation by the Inland Waterways Authority.

In conclusion, I would only sav that the Inland Waterways Authority shoifTd not become another Directorate of Waterways; it must prove its worth by undertaking waterway projects as a national priority. As compared to the huge investments needed for expanding the railways and the roadways, there is no need to spend money on creating infrastructural facilities in the case of waterways. We have failed so far to utilise the nature's bounties. At least let us make a beginning now. Thank you.

श्री कल्पनाथ राथ (उत्तर प्रदेश): ब्रादरणीय उपसभाष्यक्ष महोदय, मैं माननीय परिवहन मंत्री जी ने जो यह भारतीय अन्तर्देशीय जलमार्गं प्राधिकरण विधेयक, 1985 पेश किया है उसका समर्थन करता हूं। यह महान खुशी की बात है कि हमारे परिवहन मंत्री श्री बंसी लाल जी के नेतत्व में हमारे देश का एपर, रेलवे और रोडवेज ट्रांसपोर्ट देश को जनता की शनैः शनै: एक अच्छी सेवा कर रहा है। मैं देश के प्रधान मंत्री जी राजीव जी को वधाई देना चाहुंगा कि उन्होंने पहली बार

Passed

देश परिवहन के संबंध में एक इंटेग्नेटेड पालिसी देश के सामने रखो है। भारत सरकार डारा स्थापित विभिन्न समितियों ने सिफारिश की है कि महत्वपूर्ण जल मार्गों को राष्ट्रीय जल मार्गे घोषित किया जाय और अन्तर्देशीय जल परिवहन की, उसकी कम लागत को ध्यान में रखते हुये उन्नति के लिये और कुछ अन्य लाभों को जैसे ऊर्जा, बुशलता, कमजोर वर्गों के बीच नियोजन पैदा करना और कम संदूषण, सुनिश्चित करने के लिये उनका शीध विकास किया जाये।

राष्ट्रीय परिवहन नीति समिति ने कहा है कि नौवहन ग्रीर परिवहन मंत्रालय में अन्तर्देशीय जल परिवहन निदेशालय के विद्यमान ढांचे को राष्ट्रीय जल मार्गों के उचित विकास के लिये उत्तरदायित्व लेने और उसका निर्वहन करने के काम में नहीं लगाया गया है क्योंकि यह मात्र सलाह-कारी निकाय था जिसको विदास स्कीमों ग्रीर उसके निष्पादन के लिये निधियां श्र(बंटित करने की कोई शक्ति नहीं थी। इस कठिन।ई को दूर करने के लिये एक स्वतंत्र प्राधिकरण की स्वापना किये जाने की सिफारिश की है । श्रतः यह प्रस्ताव किया जाता है कि भारतीय अन्तर्देशीय जलमार्ग प्राधिकरण को स्थापित किया जाये जो पोत परिवहन ग्रौर नौपरिवहन के लिये राष्ट्रीय जल मार्गों के विकास अन-रक्षण और विनियमन के लिये और राष्ट्रीय जल मार्ग घोषित किये जाने के लिये विचारा-धीन जल मार्गों पर ग्रह्ययन ग्रीर ग्रन्वेषण का संचालन करने के लिये भी स्वतंत्र प्राधि-करण होगा।

श्रादरणीय उपसभाध्यक्ष महोदय, हमारा देश प्राचीन जमाने से जल मार्गो के माध्यम से देश का व्यापार करता था, लोगों का श्राना जाना होता था श्रीर यह हमारे देश का सबसे सस्ता परिवहन का एक माध्यम था। श्रादरणीय बंसीलाल जो के नेतृत्व में जो इलाहाबाद से हिल्दिया तक इनलेंड बाटर नेवीगेशन के माध्यम से जोड़ने का प्रयास किया जा रहा है, महानदी, इष्णा, कावेरी, नर्मदा, गंगा नदियों के जल मार्गों के

माध्यम से हमारा काम संचालन करने का जो प्रधास किया जा रहा है यह बहा हो। सराहनीय प्रधास है। बादरणीय उपसभाध्यक्ष महोदय, देश के प्रधान मंत्री श्री राजीव गांधी ने सत्ता में धाने के बाद गंगा के प्रदूषण की समाप्त करने का जो बीड़ा उठाया उसने करोड़ों हिन्दस्तान के लोगों के दिल को छुत्रा है, देश के करोड़ों लोगों ने दिल से भारत सरकार ग्रीर उसके नेतृत्व को वधाई दी है। उन्होंने गंगा के प्रदेषण को समाप्त करने के जो संकल्प किया है उसके लिये मैं देश की करोड़ों करोड़ों जनता की तरफ से श्री बंसी लाल जी बंगी को घन्यवाद देना चाहंगा कि उनके कशल नेतत्व में इनलैंड वाटरे नेवीगेशन सिस्टम हिन्दस्तान मे चाल हो गया है। एक, दो या तीन दर्पी में ग्रगर इलाहाबाद और कलकत्ता का शस्ता खल जाये तो वह बहुत वड़ी बात देश की ग्रॉम जनता के दिल की छूने वाली होगी । महोदय, देश के ग्रन्दर संचार व्यवस्था जितनी तेज होगी, परिवहन व्यवस्था जितनी द्रत गति से विकस्ति होगी उत्तन। हैं। देश का सर्वागीण विकास होगा । ग्रादरणीय उपसमाध्यक्ष महोदय, मैं ग्रादरणीय वंसीलाल जी का ध्यान इस तरफ खींचना चाहता हं कि हमारे देश के करोडों इंसान नादयो पर नावें चलाकर, निदयों में मछली पवाड़कर या माल ढोकर अपनी जीविका चला रहे थे। लेकिन ग्राध्निक भारत में जब पूलों का निर्माण होने लगा, जब निदयों पर डाम बनने लगे, तो ये देश के लाखीं लाख मल्लाह जाति केलोग बेकार हो गये। जो अधिनिक प्रणाली आप परिवहन की लाग् करने जा रहे है जिसमें नये और आधु-निक ढंग के स्टीमर या नई और ग्राधनिक चीजों से लैस नावें चलेंगी, तो मेरा ग्रापसे कहना है कि जो ये लाखों लोग नदियों पर अपनी जीविना का उपार्जन करते थे तो उनकी रोजी-रोटी की समस्या के हल के लिये मैं यह चाहंगा कि जो नई प्रणाली संचालित हो उसमें इन लाखों मल्लाहों को, जो पराने तौर तरीकों से रोजी होटी चलाते थे, यह जो उनकी जीविका का साधन था ऐसे लोगों को नये हंग से ट्रेनिंग

(श्रा कल्पनाच राय)

देशर, नई या आधुनिक प्रणालों से परिचित्र कराकर उन्हें इन नावों और स्टीमरों को चलाने का मौका दिश जाये, उनके लड़कों का वहां नौकरी देने में प्राथमिकता दी जाये और इन लोगों को पूरे जब परिवहन के विकास में इन्वास्व किया जाये । यदि आप निर्माण करेंगे तो यह बहुत देश सेवा और राष्ट्र सेवा होंगे। वह सेवा होंगे। वह सेवा होंगे। वह सेवा होंगे। वह सेवा होंगे।

उपसमाध्यक्ष महोदय, जो हमारो नदियों में बाद धाती है, देश की अदर कहीं बाढ़ है और कहां सुखाड़ ता जो हमारे देश के विकास का सबसे बड़ा साधन बन सकता था, हिन्दस्तान का 70 फीतदी पानी नष्ट ही जाता है श्रोरजी 30 प्रतिशा देश का पानी है, उस हा पाना का भो हम ठीक से इस्तेमाल नहीं करते। देश के किसी इलाके में सुबाड है और जिसी इलाजे में बाढ़ है। इन चोजों से हमारे देश के किशान, हमारे देश के गांव बरवाद होते हैं । ग्रादरणीय उपसभाष्यक्ष महोदय, में मंत्री महोदय से यह निवेदन करता चाहुंगा कि हमारे देश में जो अन्य इतलेंड वाटर नैवोगैशन सिस्टम शुरू करने जा रहे हैं। नदियों की जा सतह है, जो बेड है, वह इतना ऊपर या गया है कि जब भी कभी पहली वर-सात होता है, बरधात के मोडन में हिन्द्रतान की कोई ऐसी नदी नहीं बचती है जिसमें भवंकर बाद नग्राजाए. करोड़ीं रुप्ये की फक्षत्र नष्ट न हो जाए, अरबों करोड़ों रुपये के जानवर अरिमतान न वह जाएं। इस इनलैंड बाटर नेबीगेगन (वस्टम क) ग्राब्दिक ढंग से संवालित करने के लिए जरूर। है कि दसरे देशों से तसतीकी कोबा-ले कर हगरी सरकार दारा प्रेशन नदियों के बेड को गहरा करने की कोशिश की जाए। इससे हम एक तरफ अपनेदेश को बाड़ की विमीषिकासे बचा सकेंगे दूसरी तरफ हमारी नावों का संचालन भी ठीए ढंग से हो सहेगा, पानी के होने की वजह से हमारा परिवहन भी

र्ठाक से संचालित हो सकेगा, हमारा व्यापार भी संचालित होगा, हमारे लोगों के लिए ग्राना-जाना समव होता, सस्ते दाम पर चापेस्ट हवा की ताकृत है, वितः अर्जा भ्रीर यक्ति कः इस्तेमाल किये, ढीजन, पेट्रोन, ग्रायन का इस्तेमान चापेस्ट तरीके से (क्य (वन), देश का व्यापार ही सकेगा। एक प्रदेश से दूसरे प्रदेश में सामान भेजा जा सकेगा। यह बहुत बड़ा सेवा होगी। इस काम के लिए मैं माननीय मंत्रा जी से निवंदन कहंगा दुनिया के बहुत से देश है जो हमारे देश को इन नदियों की सिल्टिंग को दूर करने के लिए हमारे देश के साथ सहयाग करने को तैयार है। बहुत से ऐसे देश हैं जो इन निदयों की मिट्ट। निकाल कर दूसरे किनारों पर फैंकने के लिए तैयार है। मैं चाह्या कि हमारे ब्रादरणीय परिवहन मंत्री जा दुनिया के अन्य विकसित देशों से इस दिशा में समझीता करें ताकि कम से कम हम अपनी बड़ी-बड़ी नदियों ब्रह्मपुत्र, गगा, कावेरी, घाघरा, कावेरी, कट्या. गोदावरी, नर्मदा को अपने परिवहन का साधन बना सर्वे । इसके लिए जरूरी है कि हम अन्य विकस्तित देशों संइस दिशा में समझीता करें ग्रीर उनका सहयोग प्राप्त कारें और इस इनलैंड बाटर के साधन को हम अपने यहां विकासित करें। हमें विश्वास है कि डायनेमिक, कुणल अरि पूरे देश की समझदारी रखने वाले हमारे मुल्क के किसानों के हृदय सम्राट और बंसी लाल जी जिस तरह से उनके नेतृत्व में हवारे मुहत की रेल, वायुयान, ट्रांसपोर्ट जिस तरह से जिल गति से राष्ट्रीय सेवा के काम में जुटे हुए हैं उनके नेतृत्व में हमारा इनलैंड नेवींगेशन भी उस दिशा में प्रयस्तर्गील होगा । हम बहुत जल्दी ही विदेशों से समझोता कर के अपने मुल्क की नदियों की सिल्टिंग की समस्या की दूर करेंगे और प्रपने मुल्क की जनता को चीपेस्ट ट्रांतवोर्ट सिस्टम के माध्यम से माल ढोने केकाम को जदता केग्रन्य कामों को गतिर्शालता प्रदान करेंगे । लाखों करोड़ों किसान जो ग्राधुनिक दनिया में बेकार हो गये है नदियों पर पूल वनने के कारण नदियों पर डैम वनने के कारण उन लाखों करोड़ों किसानों को

भी इस काम में लगाया जाएगा ताकि हमारे देश की जो बेकारी की समस्या हल कर सकेंगे। मुल्का में लाखों करोड़ों मल्लाह जाति के लोग हैं उनको जीविका प्रदान कर सकेंगे। इन शब्दों के साथ मैं इस विधेयका का समर्थन करता हूं और ईश्वर से प्रार्थना करता हूं कि यह परिवहन मंत्रालय इस इनलेंड बाटर नेवीगेशन को विलकुल कुशलता प्रदान कर के कम से कम समय में पूरे देश की सेवा का साधन वन सकेगा।

DR. SHANTI G. PATEL (Maharashtra): Mr. Vice-Chairman, Sir, this Bill seeks to establish an Inland Waterways Authority of India for the development, maintenance and regulation of national waterways for shipping and navigation.

I must say at this stag3 that this was long overdue. We have nature's gift in the form of waterways spread all over the country, whether we it is the north, south, west or east. • But unfortunately we have not been able to take advantage of this particular gift. Late as it is, we have woken up and we are trying to make up for the lost time and we are trying to develop this particular form of transport.

As is well known this is one transport which stands out quite differently from the rest of the transport system because it has its own peculiarities. Judged by any standards it is A-l, and that is why it is unfortunate that it did not receive the attention of the Government which it deserved. As I said earlier, this is one transport where the main infrastructure is readily available in What needs the form of waterways. to be done is a little mor;? investment so that there are proper conservational arrangements like navigational aid deepening of channels, etc. This is something which could have been done in time. After 38

years of independence, this could have been built up into mighty system. This system also has another advantage. It is a labour intensive industry. Some of the vehicles do not require the help of a machine. If a machine is to be used, the fuel efficiency is the maximum here compared to road transport or rail transport or aviation transport. It is in this context that one has to look to this particular transport and see that this gets the momentum which it has been lacking so far.

At present we have hardly 1 per cent of the share of the transport given to this system of waterways. That is why we have a long way to go.

We have about 5200 kms of major rivers and 485 kms of canal read: available for this type of navigat Of course, more development could take place and more canals and rivers could be made navigable.

I am aware that this is essentially a job which falls under the States but in a country like ours where there is scarcity of capital and particularly where there are many States concerned with one or the river or canal, it is very necessary that the Central Government comes forward with Central schemes or Centrally sponsored schemes with which they have already made a start. But this needs to be augmented and accelerated so that this whole country looks like a map wherein we find such vessels moving from Take, for example, place to place. the Netherlands. In whichever place you are going, you find canals beinr navigated by various types of vessels and cargoes moving through thes< canals

So, this cheapest mode of transport should be utilised not merely for carrying cargo from one place to

[Shri Shanti G. Patell another, but passenger services could also be very well organised.

I know this needs a certain amount of modernisation as far as vehicles are concerned. But it is not something beyond our reach and it is something which does not require a lot of investment.

At present we only have one declared national waterway from Allahabad to Haldia. We have still waterways to he declared national waterways so that proper steps could be taken to use them and the entire picture of the country might get changed. We are expecting this to be done all over the country and in a manner that full economic advantages flow from a system like this.

We have rivers like the Narmada, the Tapti, in the Central India or deep down, the Cauvery and other rivers. These assets should be out to use so that we get the maximum benefit out of them.

In conclusion may I submit that we have at present a transport system except air transport, coordinated and headed by one Ministry. This is an advantage which should lend to further augmentation and acceleration of the development this particular type of transport. It is headed by a Minister who is known for his dynamism. changed the face 'of Haryana which was supposed to be back-Here is another opportunity for him a challenging opportunity for him, here is a system which is backward. I am sure he would be able to give that, push to this system so that it develops fact an d economic advantages can follow to this country as well as to the people. Tiiank you.

SHRI VISHVAJIT **PRITHVIJIT** SINGH (Maharashtra): Mr. Vice-Chairman, this is a most important Bill.. We stand at the beginning of a new age, according to me, and it is not just that we are passing this Bill which will come into force soon. But we are on the verge of a new revolutionary era. Now we are taking inland water towards the first step transport which is taken for granted in many other parts of the world. In of Europe, in large parts the whole of South America, in China, in all these parts of the world, transport through waterways is take<sub>n</sub> for granted and is taken a<sub>s</sub> part of life and a major amount of goods move by the waterways and a large number of people travel on the waterways. The waterways have become the life-blood of those nations. India also, Sir, this was the case. It is only with the advent of the British with the use of the railways, with the network of roads which came up, gave up the use of that we finally our waterways. We gave it up over period of time. It is not that we did not have any use for our waterways before that. Before that also we were using that. A large amount of transportation was taking place on our waterways. We had channels we had canals and we had rivers in which the barges would move up and down the streams. I am reminded of book which I read about the mutiny which says that a large number of troops were brought in during the Mutiny by rivers 'and not by roads. So, even from the point of view of carriage, from the point of view of saving in fuel, from the point of v:ew of avoiding pollution, this is the most important thing and, therefore, this Bill is a very important Bill, can imagine the day, Sir, which is not very far off in the future, when people will be travelling by barges up and down our rivers with no pollution and without any kind of problems and with ease.

Sir, the Minister has said that he is going to declare nine other waterways as national waterways and they will also become national waterways. My request to him is that this should be done as soon as possible. A complete grid should be sat up that the whole country is covered by this Authority.

Sir, while going through the Bill, 1 found certain comprehensive clauses. Clause 14 says that the Authority has to carry out surveys and investigations for the devJopment, maintenance and better utilisation of the national waterways and the appurtenant land for shipping and navigation and prepare schemes in this behalf. It also says that the Authority has to control activities such as throwing rubbish, it has to see that the waterways remain clean, it has to remove or alter any obstruction or impediment in the national waterways and the appurtenant which may impede the safe navigational or endanger safety of infrastructural facilities and so on. But this is happened over the years. People have encroached upon the whole area and n\ers have become full with silt and all kinds of rubbish things. The rivers have changed their courses also. We need clean them up and we need to do all these things. I can well understand that. The Authority has to regulate the nevigation and traffic including the rule of the road on national waterways. It has also to regulate the construction or alteration of structures on, across or under the national wateways. But, Sir, there is lacuna in the Bill and the lacuna is there in the provision relating to the appointment of the Authority. Clause 4 says that the term of office and other conditions of service of the members shall be such as may be prescribed. They are not given here. No mention is made as to who is Chairman or qualified to become the Member of the Authority and what they are going to be exactly doing. This is not given. Similarly, clause 8 says that the Authority may appoint the Secretary and such other officers and employees as it considers necessary for the efficient discnarge of its functions under this Act and it also says that the terms and conditions of service of the Secretary and

other officers and employees of the Authority shall be such as may be determined. by regulations. It is all left vague. Again in clause 9, the same thing is there. It deals with constituting Advisory Cora-P,M- mittees by the Authority. This is also vague. Section 9 says:

- "(1) Subject to any rules made in this behalf, the Authority may from time to time constitute such Advisory Committees as may be necessary for the efficient discharge of its functions.
- (2) Every Advisory Committee shall consist of such number of persons connected with shipping and navigation and allied aspects as the Authority may deem fit."

Sir, all this is very vague. Which is going to be the Advisory Committee, when will it be required, when will it nor be required, what is to be the term, how long it is going to work, for how many months are they going to work? Nothing is given. The objects in the Bill are commendable. According to me, it is a historic Bill. I urge upon the Minister to kindly make it clear. This historic Bill contains very vague clauses regarding the appointment of the officers, regarding the appointment of the Authority. I would like the Minister to spell it out quite clearly)—the pnrposes, the quaaficajtioife, the term of the Chairman, of the members of the secretary, of; -the advisory committee, all these various things. We cannot leave it vague. This has to become a part of this Bill.

With these words, Mr. Vice-Chairman, Sir, I whole-heartedly support this historic Bill which we are privileged to pass today in Parliament.

\*SHRI GANGESHWAR KUSUM (Orissa): Mr. Vice-Chairman, Sir, I rise e support the Inland Waterways Authority of India Bill, 1985. India is a big country. It has its long coastline on three sides except the north. That means East, West, and South of our country are surrounded by sea. This is an advantage for us. Because we are able to deferred ourselves

<sup>\*</sup> Original in Oriya.

## [Shri Ganeshwar Kusum]

from enemy due to the location of sea on three sides. It is, therefore, necessary to u'-ifise the water wealth available in our country. I thank the Hon'ble Minister for having brought forward this Bill before the House. Sir, after Independence Govt, of India have taken a number of steps for the developement of Roadways. Railways, Waterways and \*Air ways. All the important cities in the country been connected with Air ways. A remarkable development has been made in Road Communication. Rail lines have been laid between the important places in the country. But it is a fact that such progress has not been made on waterways. Whether it is in the field of industry, trade or tout ism transport is very necessary vevery where. plays a vital role in all these sector Sir. thousands of tonnes of coal and other minerals have accumulated at the pitheads due to the shortage of wagons. The pithead stocks have been increasing everyday. A serious situation has been arisen due to such transport problems. It is also not possible to arrange immediate transport to clear the pithead stocks. At such situation, it is very necessary to develop the waterways. If it is done, it will go a long way in the solution transport problem. Apart from this the cost of transport is much less on waterways than on Railways. Therefore, I agree with the Hon'ble Minister that development of waterways is very necessary.

Sir. I have gone through the statement of objects and reasons of the Inland Waterways Authority of India Bill. It is clearly mentioned in the first para of the Statement of objects and reasons — I quote.

"Several Committees set up by the Government of India have recommended declaration of important navigable waterways as national waterways and aceleration of their development for promotion of inland water transport in view of the low cost and for securing certain other advantages such as energy, efficiency, generation of employment among weaker sections of community and less pollution."

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The Govt, have felt the necessity constituting an Inland Waterways Transport Authority. Therefore, I thank; Government. Govt, of India had appointed several Committees to examine the Constitution of Inland Waterways Authority. One such Committee is National Transport Policy Committee. That Committee has recommended to the Govt, of India to set up an Inland Waterways Transport Authority, Provisions have been made in this Bill as to how funds will be allocated and how this Inland Waterways Authority will function. According to provisions made in this bill a National Waterways and Transport Authority will be set up. It will function independently. It will also take ali possible steps to develop various waterways. I thank Government for making such nice provisions in this Bill. I appreciate the noble intention of the Government.

Now I would like to speak a few words about Orissa. If we see the marine history of Orissa we find that Oriyas wer; going on sea voyage to Java, Sumatra. Borneo islands and to other far east countries for trade pnrposes. They were earning good amount of money and bringing home a lot of precious metals and ornaments from these countries. There are certain interior areas in the coastal Orissa where adequate transport facilities are not available. These areas have not connected by rail or road transports. ( ernment of Orissa have given a proposal to the centre to make arrangements of adequate transport facilities to those areas on waterways. The State Government ot Orissa has requested to make a survey of those waterways. The Central Government should immediately approve the proposals send by the Government of Orissa in this regard. At the same time, I demand that sufficient funds be sanctioned to the Government of Orissa to developthose waterways. Those proposals are as follows :-

- 1. Dhalapur to Cuttack (Mahanadi)
- 2. Orissa Coastal Canal.
- 3. Balimela reservoir

Among those three propos\*\*\* the survey of the first one between Ob tlpur and

Mahanadi has been completed. Water v. transport facilities should be introduced on that waterways forthwith. I thank the Government for having declared Mahanadi as one of the National Waterways,

Then I request the Government of India to expedite the survey work of Orissa Coastal Canals and Balimela water reservoir. All these waterways should ba declared as National Waterways. Wtih these words I conclude my speech.

SHRI BANSI LAL: I am grateful to all the hon. Members who have supported the Bill. The Bill has received unanimous support from all sections of the House. Only two or three small points have been raised. One point is: what will happen 10 the navigation when the bridges are very low and when this navigation takes place. what will happen to the traditional fishermen? Shri Vishvajit Prithvijit Sin :h has raised a point about what will be the term of the Chairman, Members Secretaries of the Authority. Sir. so far as declaration of any river as national waterway is concerned, the rights of the fishermen and khevats wiH not be affected at all by declaration of this national waterway. They will continue as they used to

Regarding bridges, we cannot do anything about the old bridges. But we will try to do whatever we can so that tb? rivers can be used for navigation. And some of the hon. Members said that there should be Sate representatives also on the Authority. Sir, there will be advisory committees aiid the State representatives can be theic, and we can make use of them at their places. The term of (he Chairman, the Vice-Chairman, the Members and 'he Secretary and everybody will be del'ned in the Rules and the Rules will be laid on the Table of both the Houses of Parliament. And one question was raised about this Buckingham Canal. The scheme is proposed to be processed for sanction. From the results of t' feasibility study of interlinking of can'! for navigation between Madras and Kakinada ports undertaken by the experts of the Federal Republic of Germany, a provision of Rs. 500 lakhs has been made

in the Seventh Plan for improvement of Buckingham Canal in Tamil Nadu and Andhra Pradesh and Kurnool Cana" anj Elurn Canal and Kakinda Canal in Andhra Pradesh

Sir, 1 am grateful to all the hon. Members who have supported the Bill.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): The quesion is:

"That the Bill to provide for ihe constitution of an authority for the regulation and development of Inland Waterways for purposes of shipping and navigation and for matters connected therewith or incidental thereto, as passed by the 'Lok Sabha, be taken into consideration."

The mo/ion was adopted.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): We shall new take up clause-by-clause consideration of the Bill.

Clause 2 to 38 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BANSI LAL: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

## MESSAGE FROM THE LOK SABHA

## The Banking Laws (Amendment) Bill, 1985

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:—

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Banking Laws (Amendment) Bill, 1985, as pas-